

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

IN THE COURT OF CHIEF JUDICIAL MAGISTRATE, LEH

Challan No. 39 of 2022
CNR No. LDLH030001152022

In the case:

State through SHO PS Leh

versus

1. Sher Ali S/O Himayat Mola R/O Sagardighi Murshidabad, West Bengal A/P Bombguard Leh
2. Jiyarul Sheikh S/O Mauarul Lal Chand Sheikh R/O Sagardighi Murshedabad West Bengal A/P Bombguard Leh
3. Mohd Nizam Mulla S/O Himaya Mola R/O 2316, phase 3, Sarita Vihar Delhi, AP Bombguard Leh
FIR No. 27/2019 PS Leh; u/Ss. 457, 380 IPC

GENERAL WARRANT OF ARREST

Whereas in the above titled case, vide Order Dated: 22/05/2025, the accused Jiyarul Sheikh S/O Mauarul Lal Chand Sheikh R/O Sagardighi Murshedabad West Bengal A/P Bombguard Leh has been declared absconder. Therefore, by medium of this general warrant of arrest, wherever and whenever, the said accused is found, he be arrested and produced before this Court.

Issued under my hand and seal of the Court on 22/05/2025.

No. CJML/G. W/2025/329
Dated:22/05/2025

Sd-
Tsewang Phuntsog (JK00179)
Chief Judicial Magistrate
Leh

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